

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Excise Appeal No. 20299 of 2015

[Arising out of Order-in-Original No. 39/JIG/COMMR/B1/2014 dated
19.12.2014 passed by the Commissioner of Central Excise, Bangalore-I
Commissionerate]

**M/s. Mallik Engineering India
(P) Ltd.**

No. 126, Road No. 3, 2nd Phase
Jigani Industrial Area, Jigani
Bangalore – 560 105

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Customs and Service Tax,
Bangalore - I**

Post Box No. 5400, C.R. Buildings
Bangalore – 560 001

Respondent(s)

APPEARANCE:

Mr. M.V. Sridhar, Consultant for the Appellant

Mr. P. Saravana Perumal, AR for the Respondent

Coram:

Hon'ble P.A. Augustian, Member (Judicial)

Hon'ble Mr. Pullela Nageswara Rao, Member (Technical)

Final Order No. 21599 /2024

Date of Hearing: 16.12.2024

Date of Decision: 16.12.2024

Per : P.A. Augustian

Learned Consultant for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Learned AR for the Department has submitted that the availment of the scheme has been accepted by the Department and Discharge Certificate in

Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Operative portion of the order was pronounced
in open court on 16.12.2024)

(P.A Augustian)
Member (Judicial)

(Pullela Nageswara Rao)
Member (Technical)

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